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## (1877) 01 CAL CK 0001

## **Calcutta High Court**

Case No: None

Nirmul Chandra Mookerjee and

Another

**APPELLANT** 

Vs

Doyal Nath Bhuttacharjee and

Others

**RESPONDENT** 

Date of Decision: Jan. 11, 1877

**Citation:** (1877) ILR (Cal) 130

Hon'ble Judges: Pontifex, J

Bench: Single Bench

## Judgement

## Pontifex, J.

I think the Court has power to grant this application, if the plaintiff's are actually paupers. The power to allow a case to be continued as a pauper suit is, I think, included in the power given to the Court to allow a, suit in forma pauperis to be instituted.